

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.855/97

dt.11-7-97

Between

S. Hameedullah : Applicant

and

1. Union of India, rep. by
Scientific Adviser to
Defence Minister & Secretary
Defence Research & Dev. Orgn. (DRDO)
Min. of Defence, New Delhi

2. Director General
DRDO, Min. of Defence
New Delhi

3. Jt. Congroller of Defence Accounts
DRDL Campus, Kanchan Bagh
Hyderabad

4. Director
DRDL, Kanchanbagh
Hyderabad : Respondents.

Counsel for the applicant : K. Sudhakar Reddy
Advocate

Counsel for the respondents : V. Vinod Kumar
CGSC

Coram

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

HON. MR. B.S.JAIPARAMESHWAR, MEMBER (AUDL.)

Judgement

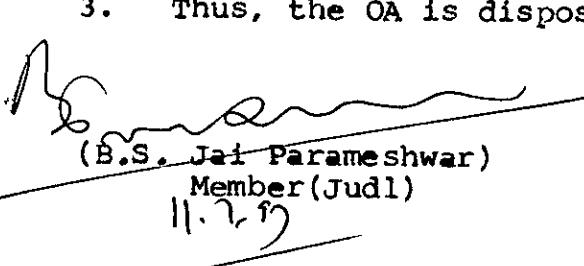
Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn))

Heard Sri K. Sudhakar Reddy for the applicant.

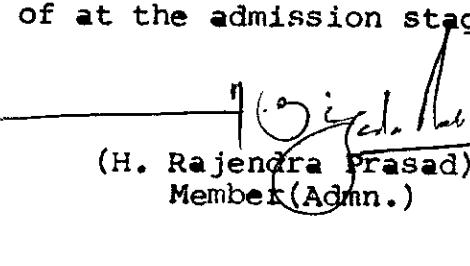
1. The applicant in this OA is aggrieved by the fact that the benefit of the judgement in OA.412/93, in respect of the applicants therein ^{who} were similarly situated, has not been extended to him. The applicants in OA.68/95 were also given similar benefits based on OA.412/93. It is seen from Annexure-II that the benefit has not been extended to the present applicant on the ground that he was not a party to the same judgement. The same is challenged in this OA.

2. It is seen that the facts and circumstances of the present case are similar to those in the earlier OAs. The OA.412/93 & 68/95 same directions in the earlier OAs. viz. / shall therefore be applicable to this OA as well. The respondents are directed to extend the benefits to the present applicant within a period of 60 days from the date of receipt of this order.

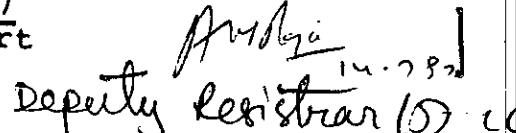
3. Thus, the OA is disposed of at the admission stage.


(B.S. Jai Parameshwar)
Member(Judl)

11.7.97


(H. Rajendra Prasad)
Member(Admn.)

Dated : July 11, 97
Dictated in Open Court


Deputy Registrar (D) 11-7-97

O.A.855/97

To

1. The Scientific Adviser to Defence Minister
and Secretary Defence Research
and Development Organisation(DRDO)
Union of India, Min.of Defence,
New Delhi.
2. The Director General, DRDO,
Ministry of Defence, New Delhi.
3. The Joint Controller of Defence Accounts
DRDL Campus, Kanchan Bagh, Hyderabad.
4. The Director, DRDL, Kanchanbagh, Hyderabad.
5. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT.Hyd.
6. One copy to Mr.V.Vinod Kumar, Addl. OGSC. CAT.Hyd.
7. One copy to D.R.(A)CAT.Hyd.
8. One spare copy.

9 - one copy to H.H.L.P.(M)A).

pvm.

24/7/97

T COURT

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TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

The Hon'ble Mr. B. S. Rajaraman

Dated: 11 - 7 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.NO.:

in
O.A.No. 855797.

T.A.No. (w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

